

(b) if so, whether this option is applicable only for four questions out of five in the departmental examination for the section officers;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken to allow option for all the questions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Yes, Sir.

(b) to (d) The option to answer three out of five question papers in the Departmental examinations, either in Hindi or in English, is already available. Now it has been decided to allow all candidates, except those of the Ministry of External Affairs, the option to answer one more question paper, namely noting, drafting and precis writing, either in English or in Hindi.

[English]

#### Indo US Collaboration

4975. SHRI SONTOSH MOHAN DEV:  
DR. T. SUBBARAMI REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have entered into contract with the General Motors of US for the transfer of technology to manufacture modern diesel electric locomotives;

(b) if so, the main points of the agreement reached; and

(c) the time by which the implementation of the said work is likely to take place indicating the total US aid to be provided in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) A statement is attached.

(c) The contract with General Motors, USA is under implementation and no US aid has been so far provided for this.

#### STATEMENT

The main points reached on the agreement are:

- (i) The contract will be valid for a period of 10 years.
- (ii) The contract would enable Indian Railways to fully assimilate the technology pertaining to design, manufacture, maintenance and operation of the high HP State-of-Art Diesel Locomotives so as to enable Indian Railways to manufacture them in Diesel Locomotive Works/Varanasi.

(iii) General Motors would keep Indian Railways constantly informed of all improvements in technology of their product made in the interim period during the currency of the contract.

(iv) General Motors would jointly work with Indian Railways to develop sources in India for manufacture of locomotive components other than those manufactured in Railways workshops so as to establish a 95% level of indigenisation by the end of the contract period. They also undertake the responsibility for establishing a manufacturing facility in India so as to make the electrical equipments available indigenously by March '98.

(v) Indian Railways would pay General Motors a lumpsum amount of US\$ 17.5m in four phases spread over 10 years.

#### Hazardous Chemical Industries

4976. DR. A.K. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have allowed or proposed to allow the production of certain hazardous chemicals in India being burnt out in other countries of the world;

(b) if so, whether the Government have examined the ill-effects of such chemicals;

(c) if so, the details thereof; and

(d) the circumstances under which the industries have been allowed to produce such chemicals?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) to (d) In order to keep a check on the production of hazardous chemicals, 21 chemicals/group of chemicals have been included in the list of industries in respect of which industrial licensing is compulsory. The Government of India have subscribed to the London Guidelines which require the taking of informed decision about banning/restricting imports of chemicals determined to be toxic/hazardous. Besides, the Government follows the guidelines of global Base Convention on the control of trans-boundary movement of hazardous waste and their disposal.

[Translation]

#### Displacement of Villages

4977. SHRI ANANT GUDHE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the villages coming under the purview of the Tiger Project of the Melghat region of district Amravati in Maharashtra will be displaced as a result of the said project; and

(b) if so, the details of the scheme in this regard indicating the steps taken/to be taken to rehabilitate the populace of these villages thus displaced?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) and (b) The Melghat Tiger Project authorities have included in their budget a proposal to consider shifting and resettlement of at least 6 villages outside the tiger reserve on the basis of enquiry completed over part of the area of the reserve. The displacement of the villages may be taken up under the Centrally Sponsored 'Beneficiary Oriented Scheme for Tribal Development' only if the tribal families are willing to shift and be resettled on an identified site(s). For this the State Government has to come up with a self-contained proposal. The scheme provides for financial assistance up to Rs. 1 lakh per family on the following items:

Activity	Amount in Rs.
(i) Land development (2 ha)	36,000
(ii) Building materials	36,000
(iii) Transport of household good	1,000
(iv) Community facilities	9,000
(v) Woodlots and fuelwood reserves	8,000
(vi) Pasture & fodder plantation	8,000
(vii) Cash incentive	1,000
(viii) Miscellaneous	1,000
<b>Total</b>	<b>1,00,000</b>

[English]

#### Regularisation of Encroached Forest Land

4978. SHRIMATI CHHABILA ARVIND NETAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Madhya Pradesh had sent any survey report regarding the forest land occupied by the People before 1980 for regularising the occupied land;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) to (c) The State Government of Madhya Pradesh has furnished a proposal under the

Forest (Conservation) Act, 1980, for diversion of approximately 1.78 lakh ha. of forest land for regularisation of encroachments in the State. This proposal has been found lacking in certain essential details which *inter alia* include a documentary evidence to the effect that the State Government had taken decision to regularise such encroachments with reference to some eligibility criteria before the enactment of the Forest (Conservation) Act, 1980. Compensatory afforestation scheme in lieu of the forest area proposed for diversion has also not been submitted by the State Government, as prescribed in the guidelines. The question of taking a decision on the proposal in the absence of complete details, therefore, does not arise.

#### Sports Complexes

4979. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether 'Sports Complexes' have been set up in all the railway Divisions/Zones;

(b) if so, the details thereof;

(c) if not, the steps proposed to be taken by the Government to open sports complex in all the railway Divisions especially those falling in the Kerala State for the promotion of sports among rail employees; and

(d) the details of the railway employees who have made remarkable achievement in the sports during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (c) Sports Complexes with varying degrees of facilities have been set up in all the Zonal headquarters and 36 Divisions including Palghat in Kerala State.

Extension of facilities to all Divisions can be thought of in a phased manner on availability of funds.

(d) Details of railway employees having remarkable achievements in sports during the last three years are:

Year	No. of Employees
1993-94	161
1994-95	174
1995-96	205

[Translation]

#### New Centrally Sponsored Schemes in Bihar

4980. SHRI GIRDHARI YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the new centrally sponsored schemes being implemented/proposed to be implemented